

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 34/82-ALC4/2010 MEETING DATE : 23.11.2010

The Meeting No.34/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 23.11.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri M. Mitra, Dy. DCGI, DCGI
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No. B-280	M/s Cipla Ltd, Mumbai			
Norms Committee Meeting No. 34/11	F.No.01/82/050/00561/AM11/DES-III F.No.01/82/050/00493/AM11/DES-III			
Meeting Date 23.11.2010	RLA F. No. 03/94/040/00224/AM11 RLA F. No. 03/94/040/00203/AM11			
Adv. Lic. No.0310576657 dated 01.06.2010 Adv. Lic. No.0310576091 dated 26.05.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/111/2010-PI (Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP 600mg/42.90mg (Pack size 75 ml)	75 ml pack	1.	Amoxycillin Trihydrate	10.080 gm/pack
		2.	Clavulanate Potassium Syloid	1.6081 gm/pack
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm/pack
		4.	150 CC N/M Pen Nat 31 GR	As per packing policy
		5.	185 CC N/M Pen RD Natural 36 GRSN	As per packing policy
		6.	250 CC N/M Pen RD NAT	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	125 ml pack	1.	Amoxycillin Trihydrate	16.695 gm
		2.	Clavulanate Potassium Syloid	2.6802 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.50 gm

600mg/42.90mg (125 ml)		4.	150 CC N/M Pen Nat 31 GR	As per packing policy
		5.	185 CC N/M Pen RD Natural 36 GRSN	As per packing policy
		6.	250 CC N/M Pen RD NAT	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP 600mg/42.90mg (200 ml)	150 ml pack	1.	Amoxycillin Trihydrate	26.145 gm
		2.	Clavulanate Potassium Syloid	4.2883 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	4.00 gm
		4.	150 CC N/M Pen Nat 31 GR	As per packing policy
		5.	185 CC N/M Pen RD Natural 36 GRSN	As per packing policy
		6.	250 CC N/M Pen RD NAT	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

The earlier decision taken in 15/82 meeting held on 13.07.2010 and 18/82 meeting held on 03.08.2010 stands withdrawn.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-281	M/s Shasun Chemicals & Drugs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/00142/AM09/DES-III
Meeting Date 23.11.2010	RLA F. No. 04/24/040/00388/AM08
Adv. Lic. No.0410094353 dated 12.03.2008	
Committee considered case as per agenda and after considering 50% recovery and in consultation with technical authority present in meeting, decided to enhance the quantity of import item namely Methyl Cyclohexane to the extent of 107 kg/kg of export product without any other change in the decision taken in 18/82 meeting held on 29.07.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-282	M/s Kopran Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/01601/AM09/DES-III
Meeting Date 23.11.2010	RLA F. No. 03/94/040/00986/AM09
Adv. Lic. No.0310504570 dated 30.01.2009	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 21.12.2010.	

Case No. B-283	M/s Jubilant Organosys Ltd.
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Norms Committee Meeting No. 34/11	F.No.01/82/050/01715/AM09/DES-III
Meeting Date 23.11.2010	RLA F. No. 05/24/040/00744/AM09
Adv. Lic. No.0510238238 dated 18.03.2009	
Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.	

Case No. B-284	M/s GVS Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/001367/AM07/DES-III F.No.01/82/050/001368/AM07/DES-III
Meeting Date 23.11.2010	RLA F. No. 03/94/040/00842/AM07 RLA F. No. 03/94/040/00843/AM07
Adv. Lic. No.0310410371 dated 30.11.2006 Adv. Lic. No.0310410389 dated 30.11.2006	
Committee decided to send a copy of application to Department of Pharmaceuticals and to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-285	M/s Solaris Chemical Industries Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/162/00642/AM10/DES-III
Meeting Date 23.11.2010	
Committee considered case as per agenda and observed that as per data submitted by the firm, the value addition works out to 35.71%, whereas as per import data furnish by DGCIS, Kolkata and export data submitted by the firm, the value addition works out to 185%. It was further observed that DGCIS has informed that they were not having the export data of Tetra Bromo Bisophenol A. After detailed deliberation, Committee decided to recommend value addition to the extent of 225% to DEPB Committee for fixation of DEPB rate.	

Case No. B-286	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/01100/AM08/DES-III
Meeting Date 23.11.2010	RLA F. No. 09/24/040/00227/AM08
Adv. Lic. No.0910031385 dated 03.09.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/68/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to delete first import item namely "1-2-Cyanobiophenyl-4-yl)-2-n-butyl-4-Spirocyclopentane-2-Imidazoloin-5-one" and to allow import of 2-n-butyl-1,3-diazaspiro(4,4)non-1-en-4-one Hcl to the extent of 0.88 kg/kg of export product and to reduce the quantity of Methylene Chloride as 4.44 kg/kg of export product. Quantity of Acetone shall remain 2.83 kg/kg of export product, as allowed in NC's meeting No.31/82 dated 04.12.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-287	M/s Star Orechem International Pvt. Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/001052/AM10/DES-III F.No.01/82/050/00651/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No. 50/24/040/00004/AM10 RLA F. No. 50/24/040/00006/AM10
Adv. Lic. No.5010000149 dated 25.09.2009 Adv. Lic. No.5010000150 dated 25.09.2010	
Committee noted that the firm has submitted the Central Excise certified production and consumption data and decided to defer case for 21.12.2010 for comments of Department of C&PC.	

Case No. B-288	M/s Vivimed Labs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/85/050/00236/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No. 09/24/040/00504/AM10
Adv. Lic. No.0910041262 dated 11.03.2010	
Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.	

Case No. B-289	M/s Deepak Novachem Technologies Ltd.			
Norms Committee Meeting No. 34/11	F.No.01/82/050/01311/AM09/DES-III F.No.01/82/050/00176/AM10/DES-III F.No.01/82/050/01274/AM09/DES-III			
Meeting Date 23.11.2010	RLA F. No. 31/24/040/00407/AM08 RLA F. No. 31/24/040/00332/AM09 RLA F. No. 31/24/040/00205/AM09			
Adv. Lic. No.3110036184 dated 21.11.2008 Adv. Lic. No.3110038123 dated 17.04.2009 Adv. Lic. No.3110036117 dated 17.11.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 02.11.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Advance licence No.3110036184 dated 21.11.2008				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg	1.	Phenol	1.770 kg
		2.	Methanol	1.345 kg
Advance licence No. 3110038123 dated 17.04.2009				

Advance licence No. 3110036117 dated 17.11.2008

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg	1.	2,6 Xylenol	1.946 kg

The earlier decision taken in 15/82 meeting held on 07.07.2009, 14/82 meeting held on 30.06.2009 and 12/82 meeting held on 16.06.2009 stands withdrawn.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-290	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 34/11	F.No.01/83/050/01382/AM07/DES-III
Meeting Date 23.11.2010	RLA F. No. 07/24/040/00879/AM07
Adv. Lic. No.0710050972 dated 29.03.2007	
Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-291	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/00102/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No. 07/24/040/00053/AM10
Adv. Lic. No.0710064718 dated 13.05.2009	
Committee considered case as per agenda and observed that the case has been considered on-line in 32/82 meeting held on 09.11.2010 and the same has been deferred for 07.12.2010 for reply from firm. It was, therefore, decided to merge the representation in the main file.	

Case No. B-292	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 34/11	F.No.01/83/050/00095/AM07/DES-III
Meeting Date 23.11.2010	RLA F. No. 07/24/040/00046/AM07
Adv. Lic. No.0710044550 dated 26.04.2006	
Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-293	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 34/11	F.No.01/83/050/01418/AM08/DES-III F.No.01/83/050/00469/AM07/DES-III
Meeting Date 23.11.2010	RLA F. No. 07/24/040/00420/AM08 RLA F. No. 07/24/040/00270/AM07

Adv. Lic. No.0710054000 dated 24.10.2007

Adv. Lic. No.0710046357 dated 27.07.2006

Committee considered case as per agenda and observed that the norms for the same export product were fixed by NC in 24/87 meeting held on 21.09.2005 against advance licence No.0710037468 dated 27.04.2005. It was further observed that in the said meeting, Committee decided to revise the SION A-3467, but the decision for revision of SION could not be implemented.

After detailed deliberations, Committee in light of decision taken in 24/87 meeting held on 21.09.2005 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
3a, 7b Dioxy Cholanic Acid	1 Kg.	1.	3a 7a Dihydroxy 5B Cholan-24-OIC Acid Technical Grade	1.90 kg/kg
		2.	Sodium Metal	1.33 kg/kg
		3.	Sodium Bromate	0.80 kg/kg
		4.	Secondary Butanol	9.70 kg/kg
		5.	Methylene Chloride	1.82 kg/kg

It was also decided that firm shall immediately be asked to make an application for revision of SION A-3467. If firm does not make application, in future, it shall be allowed import items for the export product in question, as per existing SION.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-294	M/s Divis Laboratories Ltd
Norms Committee Meeting No. 34/11	F.No.01/82/050/01489/AM09/DES-III
Meeting Date 23.11.2010	RLA F. No. 09/24/040/00356/AM09
Adv. Lic. No.0910036547 dated 01.01.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/121/2009-PI-III dated 01.05.2009 and in consultation with technical authority present in meeting, decided to allow import of C-10 Dialdehyde to the extent of 0.42 kg/kg of export product without any other change in the decision taken in 42/82 meeting held on 13.01.2009.

RA concerned may take further necessary action as per above decision of NC.

Case No. C-25	M/s Bliss GVS Pharma Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/162/01192/AM10/DES-III
Meeting Date 23.11.2010	

Committee decided to call for All Industry production and consumption data in respect of export product "Suppositories/Pessaires from Pharmexcil. Accordingly, case was deferred for 18.01.2011.

1	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:18.01.2011
	Decision :Committee considered case as per agenda and observed that inspite of reminder, Department of Animal Husbandary has not intimated whether the item Catgut is sensitive one. It was, therefore, decided to remind the concerned Joint Secretary/Director in Department of Animal Husbandary to expedite their comments. Accordingly, case was deferred for 18.01.2011.			

2	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:21.12.2010
	Decision :Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

3	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

4	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:34/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00396/AM11/	RLA File :09/24/040/00527/AM10/	Lic.No/Date:0910041331 18.03.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:69/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00722/AM11/	RLA File :09/24/040/00481/AM10/	Lic.No/Date:0910041328 18.03.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

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Case No.:1/6/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved	
HQ File :01/82/050/00148/AM11/	RLA File :52/24/040/00032/AM10/	Lic.No/Date:5210030126 24.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/187/2001-Ch.III dated 02.08.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Naphthyl Amine-6-Sulfonamide N-Methyl	1 Kg.	1.	Beta Naphthol	1.243 kg
		2.	Mono Methyl Amine	1.902 kg
		3.	Caustic Soda Flakes	1.502 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:18.01.2011
	Decision :Committee decided to forward a copy of application to Directorate of Vanaspati, Vegetable Oil and Fats for their comments. Accordingly, case was deferred for 18.01.2011.			

10	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
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	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:21.12.2010
	Decision : :Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

11	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:21.12.2010
	Decision : :Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

12	Case No.:29/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00572/AM11/	RLA File :31/24/040/00001/AM11/	Lic.No/Date:3110042802 08.04.2010	Defer Date:21.12.2010
	Decision : :Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

13	Case No.:5/3/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00016/AM11/	RLA File :03/94/040/01138/AM10/	Lic.No/Date:0310568958 09.04.2010	Defer Date:21.12.2010
	Decision : :Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

14	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972 16.04.2010	Defer Date:18.01.2011
	Decision : :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 18.01.2011.			

15	Case No.:73/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM11/	RLA File :09/24/040/00015/AM11/	Lic.No/Date:0910041826 27.04.2010	Defer Date:18.01.2011
	Decision : :Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:99/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
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HQ File :01/82/050/00752/AM11/	RLA File :09/24/040/00011/AM11/	Lic.No/Date:0910041827 27.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/109/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S,5R)-5-Fluorocytosine-1-YL-[1,3]-Oxathiolane-2 Carboxylic Acid Menthyl Ester (FCME)	1 kg	1.	Glyoxalic Acid	0.34 kg
		2.	Cyclohexane	1.27 kg
		3.	2,5-Dihydroxy-1,4-Diethane	0.28 kg
		4.	5-Fluorocystone	0.531 kg
		5.	Methylene Chloride	8.54 kg
RA may take further necessary action as per above decision of NC.				

17	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:100/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00753/AM11/	RLA File :09/24/040/00562/AM10/	Lic.No/Date:0910041845 28.04.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:30/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00177/AM11/	RLA File :34/24/040/00020/AM11/	Lic.No/Date:3410026932 29.04.2010	Defer Date:18.01.2011
	Decision :Committee decided to defer case for 18.01.2011 for reply from the firm.			

20	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376	Defer

			30.04.2010	Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			
21	Case No.:36/6/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00183/AM11/	RLA File :09/24/040/00033/AM11/	Lic.No/Date:0910041861 03.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			
22	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:18.01.2011
	Decision :Committee considered case as per agenda and decided to call for technical literature and copy of DML from the firm. Accordingly, case was deferred for 18.01.2011.			
23	Case No.:60/14/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00422/AM11/	RLA File :03/94/040/00108/AM11/	Lic.No/Date:0310573861 12.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			
24	Case No.:61/14/82-ALC4/2010	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00423/AM11/	RLA File :03/94/040/00059/AM11/	Lic.No/Date:0310573847 12.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			
25	Case No.:83/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00736/AM11/	RLA File :08/24/040/00046/AM11/	Lic.No/Date:0810089011 14.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product: Venlafaxine Tablets - 25 MG/37.5 MG/ 50 MG /75 MG			

Imports Items:	Quantity Allowed per tablet(in MG)				
	25 MG	37.5 MG	50 MG	75 MG	100MG
1. Venlafaxine HCL	28.855	43.283	57.71	86.565	115.42
2. Lactose Monohydrate	30.0	45.0	60.0	90.0	120.0
3. Microcrystalline Cellulose (Avicel PH 101)	16.863	24.994	33.325	49.988	66.650
4. Microcrystalline Cellulose (Avicel PH 102)	16.463	24.694	32.925	49.388	65.85
5. Other 4 Items	As per packing policy (relevant)				

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:54/14/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved									
	HQ File :01/82/050/00416/AM11/	RLA File :03/95/040/00098/AM11/	Lic.No/Date:0310574607 17.05.2010										
	Decision : Committee considered case as per agenda and in line with DML and as per SION A-205 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Ifosfamide for Inection 1 gm.</td><td>18200 Vials</td><td>1.</td><td>Ifosfamide</td><td>19.11 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ifosfamide for Inection 1 gm.	18200 Vials	1.	Ifosfamide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ifosfamide for Inection 1 gm.	18200 Vials	1.	Ifosfamide	19.11 kg									
RA concerned may take further necessary action as per above decision of NC.													

27	Case No.:57/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00710/AM11/	RLA File :03/94/040/00118/AM11/	Lic.No/Date:0310574865 18.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

28	Case No.:59/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00421/AM11/	RLA File :03/94/040/00186/AM11/	Lic.No/Date:0310575233 20.05.2010	Defer Date:21.12.2010
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC for import of Gas (1,1,1,2,3,3,3 Heptafluoropropane)(HFA 227 Propellant). Accordingly case was deferred for 21.12.2010. Ministry of Environment and Forests is to be reminded through D.O. letter.			

29	Case No.:7/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:34/82-ALC4/2010	Status:Case Deferred
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			23.11.2010	
	HQ File :01/82/050/00660/AM11/	RLA File :09/24/040/00042/AM11/	Lic.No/Date:0910042127 25.05.2010	Defer Date:21.12.2010
Decision : Committee decided to defer the case for 21.12.10 for comments of Department Pharmaceuticals				

30	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:18.01.2011
	Decision: Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:18.01.2011
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 18.01.2011.			

33	Case No.:10/22/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00663/AM11/	RLA File :03/94/040/00954/AM10/	Lic.No/Date:0310576214 26.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.10 for comments of Department of C&PC.			

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Case No.:12/22/82-ALC4/2010	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved										
HQ File :01/82/050/00665/AM11/	RLA File :31/24/040/00026/AM11/	Lic.No/Date:3110043418 31.05.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.II dated 03.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Aqueous Solution of Polymaleic Acid (Active Content: 47-53%)</td><td>1 Kg.</td><td>1.</td><td>Maleic Anhydride</td><td>0.316 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aqueous Solution of Polymaleic Acid (Active Content: 47-53%)	1 Kg.	1.	Maleic Anhydride	0.316 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Aqueous Solution of Polymaleic Acid (Active Content: 47-53%)	1 Kg.	1.	Maleic Anhydride	0.316 kg									
RA concerned may take further necessary action as per above decision of NC.													

36	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:18.01.2011
	Decision :Committee considered case as per agenda and decided to advise the firm to get the description of export product amended from RA indicating the percentage content of API in the export product. Accordingly, case was deferred for 18.01.2011.			

38	Case No.:11/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM11/	RLA File :09/24/040/00080/AM11/	Lic.No/Date:0910042155 31.05.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.10 for comments of Department of C&PC.			

39	Case No.:33/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00851/AM11/	RLA File :03/94/040/00216/AM11/	Lic.No/Date:0310576655 01.06.2010	Defer Date:18.01.2011

Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.

40	Case No.:28/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00681/AM11/	RLA File :03/94/040/00922/AM10/	Lic.No/Date:0310577746 07.06.2010	
	Decision :Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.			

41	Case No.:14/18/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00557/AM11/	RLA File :03/94/040/00180/AM11/	Lic.No/Date:0310578576 11.06.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of C&PC.			

42	Case No.:10/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM11/	RLA File :13/24/040/00007/AM11/	Lic.No/Date:1310032417 14.06.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:11/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00554/AM11/	RLA File :13/24/040/00012/AM11/	Lic.No/Date:1310032416 14.06.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:12/26/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00830/AM11/	RLA File :09/24/040/00093/AM11/	Lic.No/Date:0910042310 14.06.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:13/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM11/	RLA File :09/24/040/00097/AM11/	Lic.NoDate:0910042361 16.06.2010	Defer Date:18.01.2011

Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.

46	Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:34/22/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00687/AM11/	RLA File :07/24/040/00074/AM11/	Lic.No/Date:0710072310 17.06.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

48	Case No.:77/22/82-ALC4/2010	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved									
	HQ File :01/82/050/00730/AM11/	RLA File :03/94/040/00254/AM11/	Lic.No/Date:0310579381 17.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2009-Ch.II dated 19.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Alpha Picolinic Acid</td><td>1 Kg.</td><td>1.</td><td>2-Cyanopyridine</td><td>1.34 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Alpha Picolinic Acid	1 Kg.	1.	2-Cyanopyridine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Alpha Picolinic Acid	1 Kg.	1.	2-Cyanopyridine	1.34 kg									

49	Case No.:14/26/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM11/	RLA File :09/24/040/00088/AM11/	Lic.No/Date:0910042382 17.06.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:35/22/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00688/AM11/	RLA File :08/24/040/00071/AM11/	Lic.No/Date:0810089869	

21.06.2010

Decision : Committee considered case as per agenda and taking cue from SION at Sl.No.A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:36/22/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00689/AM11/	RLA File :31/24/040/00052/AM11/	Lic.No/Date:3110043681 21.06.2010	Defer Date:21.12.2010
Decision Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.				

52	Case No.:59/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM11/	RLA File :35/24/040/00018/AM11/	Lic.No/Date:3510030697 21.06.2010	Defer Date:21.12.2010
Decision : : Committee decided to defer the case for 21.12.10 for comments of DIPP.				

53	Case No.:1/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00438/AM11/	RLA File :08/24/040/00088/AM11/	Lic.No/Date:0810089940 23.06.2010	
Decision : Withdrawn as the case has already been approved by NC in 31/82 meeting held on 02.11.2010.				

54	Case No.:23/18/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00566/AM11/	RLA File :34/24/040/00066/AM11/	Lic.No/Date:3410027335 24.06.2010	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2010-Ch.II dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Triphenyl PhosphoniumBromide	1 kg.	1.	Triphenyl Phosphine	0.886 kg

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:56/22/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM11/	RLA File :03/94/040/00282/AM11/	Lic.No/Date:0310581151 29.06.2010	Defer Date:18.01.2011
	Decision Committee decided to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:64/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00717/AM11/	RLA File :03/94/040/00287/AM11/	Lic.No/Date:0310581185 29.06.2010	Defer Date:18.01.2011
	Decision Committee decided to defer the case for 18.01.2011 for comments of D/o Pharmaceuticals.			

57	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:18.01.2011
	Decision : Committee decided to call for technical details as per Appendix 33 from the firm and to defer case for 18.01.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:61/22/82-ALC4/2010	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00714/AM11/	RLA File :03/94/040/00299/AM11/	Lic.No/Date:0310581965 02.07.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer case for 21.12.2010 for comments of Department of C&PC.			

59	Case No.:32/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM11/	RLA File :03/94/040/00304/AM11/	Lic.No/Date:0310581968 02.07.2010	Defer Date:21.12.2010

Decision Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.

60	Case No.:78/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00731/AM11/	RLA File :03/94/040/00285/AM11/	Lic.No/Date:0310582149 06.07.2010	Defer Date:21.12.2010
Decision Committee decided to defer the case for 21.12.2010 for comments of Department of C&PC.				

61	Case No.:80/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00733/AM11/	RLA File :03/94/040/00310/AM11/	Lic.No/Date:0310582158 06.07.2010	Defer Date:23.11.2010
Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of C&PC.				

62

Case No.:38/26/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved	
HQ File :01/82/050/00856/AM11/	RLA File :34/24/040/00068/AM11/	Lic.No/Date:3410027426 06.07.2010		
Decision Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and 33/11 meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	2.07 kg
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	6.00 kg
RA concerned may take further necessary action as per above decision of NC.				

63	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:18.01.2011

Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.

64	Case No.:82/22/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00735/AM11/	RLA File :03/95/040/00246/AM11/	Lic.No/Date:0310583088 12.07.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:31/26/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00849/AM11/	RLA File :03/95/040/00085/AM11/	Lic.No/Date:0310583874 16.07.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of P.C. Division of Department of C&PC.			

66	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:18.01.2011
	Decision Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	Defer Date:21.12.2010
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing in its meeting to be held on 21.12.2010. Accordingly, case was deferred for 21.12.2010.			

68	Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	Defer Date:21.12.2010
	Decision: Committee considered case as per agenda and decided to call the firm for personal hearing in its meeting to be held on 21.12.2010. Accordingly, case was deferred for 21.12.2010.			

69	Case No.:36/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
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	HQ File :01/82/050/00579/AM11/	RLA File :05/24/040/00152/AM11/	Lic.No/Date:0510268642 21.07.2010	Defer Date:21.12.2010
	Decision: Committee considered case as per agenda and decided to call the firm for personal hearing in its meeting to be held on 21.12.2010. Accordingly, case was deferred for 21.12.2010.			

70	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525 22.07.2010	Defer Date:21.12.2010
	Decision: Committee decided to defer the case for 21.12.2010 for comments of P.C. Division of Department of C&PC. It was also decided to remind TA for comments.			

71	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	Defer Date:23.11.2010
	Decision: Committee decided to defer the case for 21.12.2010.10 for comments of D/o C&PC, Petro Chemicals Division. It was also decided to remind TA for comments.			

72	Case No.:19/26/82-ALC4/2010	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00837/AM11/	RLA File :03/95/040/00156/AM11/	Lic.No/Date:0310584802 23.07.2010	Defer Date:18.01.2011
	Decision: Committee decided to defer the case for 18.01.2011 for comments of Department of C&PC.			

73

Case No.:40/26/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved	
HQ File :01/82/050/00858/AM11/	RLA File :34/24/040/00079/AM11/	Lic.No/Date:3410027586 28.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2010-Ch.II dated 03.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aldehyde C-12 Lauric	1 Kg.	1.	C-12 Fatty Alcohol (Lauryl Alcohol)	1.123 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:18/26/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL	Meet No/Date:34/82-ALC4/2010	Status:Case
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	LIMITED	23.11.2010	Deferred
HQ File :01/82/050/00836/AM11/	RLA File :03/95/040/00269/AM11/	Lic.No/Date:0310585537 30.07.2010	Defer Date:18.01.2011
Decision: Committee decided to defer the case for 18.01.2011 for comments of Department of C&PC.			

75	Case No.:29/26/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00847/AM11/	RLA File :09/24/040/00163/AM11/	Lic.No/Date:0910042998 06.08.2010	Defer Date:21.12.2010
Decision: Committee decided to defer the case for 21.12.10 for comments of Department of Pharmaceuticals.				

76	Case No.:39/26/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved										
	HQ File :01/82/050/00857/AM11/	RLA File :34/24/040/00080/AM11/	Lic.No/Date:3410027663 09.08.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/5/2005-Ch.II dated 10.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Lauryl Nitrile</td><td>1 Kg.</td><td>1.</td><td>Lauric Acid</td><td>1.228 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lauryl Nitrile	1 Kg.	1.	Lauric Acid	1.228 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Lauryl Nitrile	1 Kg.	1.	Lauric Acid	1.228 kg										
RA concerned may take further necessary action as per above decision of NC.														

77	Case No.:22/26/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved										
	HQ File :01/82/050/00840/AM11/	RLA File :03/95/040/00337/AM11/	Lic.No/Date:0310586676 10.08.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Guaiacol 2 Methoxy Phenol (purity min: 99%)</td><td>1 Kg.</td><td>1.</td><td>Catechol</td><td>1.00 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol	1.00 kg										
RA concerned may take further necessary action as per above decision of NC.														

78	Case No.:34/26/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00852/AM11/	RLA File :05/23/040/00122/AM11/	Lic.No/Date:0510270364 11.08.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

79

Case No.:46/22/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved										
HQ File :01/82/050/00699/AM11/	RLA File :52/24/040/00005/AM11/	Lic.No/Date:5210031651 18.08.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.II dated 27.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)</td><td>1 Kg.</td><td>1.</td><td>K Acid</td><td>2.500 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg									
RA concerned may take further necessary action as per above decision of NC.													

Case No.:43/26/82-ALC4/2010

Party Name:ONEIRO CHEMICALS LTD

Meet No/Date:34/82-ALC4/2010
23.11.2010

Status:Case
Approved

HQ File :01/82/050/00861/AM11/

RLA File :34/24/040/00118/AM11/

Lic.No/Date:3410027750
19.08.2010

Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and 33/11 meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	2.07 kg
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	6.00 kg

RA concerned may take further necessary action as per above decision of NC.

80

81	Case No.:23/26/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00841/AM11/	RLA File :03/95/040/00350/AM11/	Lic.No/Date:0310588666 20.08.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

82	Case No.:35/26/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM11/	RLA File :05/23/040/00085/AM11/	Lic.No/Date:0510271131 20.08.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

83	Case No.:36/26/82-ALC4/2010	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00854/AM11/	RLA File :04/24/040/00325/AM10/	Lic.No/Date:0410116556 23.08.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	2-Methyl Mercapto Phenothiazine	1 Kg.	1.	3-Methyl Mercapto Aniline
Qty. allowed				
2.36 kg				
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:26/26/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00844/AM11/	RLA File :22/24/040/00035/AM11/	Lic.No/Date:2210010327 24.08.2010	Defer Date:21.12.2010.
	Decision :Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

85	Case No.:44/26/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00862/AM11/	RLA File :34/24/040/00028/AM11/	Lic.No/Date:3410027804 27.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:1/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
HQ File :01/82/050/00819/AM11/	RLA File :09/24/040/00227/AM11/	Lic.No/Date:0910043502 14.09.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine Anhydrous/Nevirapine	1 Kg.	1.	2-Chloro Nicotinic Acid	0.902 kg
		2.	Acetone	1.513 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Cyclohexane	1.109 kg
		5.	Cyclo Propylamine	0.57 kg
		6.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16 kg
		7.	Malano Nitrile	0.84 kg
		8.	Methanol	8.43 kg
		9.	Methylene Chloride	1.30 kg
		10.	Phosphorous Oxychloride	2.884 kg
		11.	Phosphorous Pentachloride	0.392 kg
		12.	Pyridine	0.47 kg
		13.	Steam/Thermal	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

86

87	Case No.:2/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00820/AM11/	RLA File :09/24/040/00226/AM11/	Lic.No/Date:0910043503 14.09.2010	Defer Date:21.12.2010

Decision :Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.

88	Case No.:3/26/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00821/AM11/	RLA File :05/24/040/00222/AM11/	Lic.No/Date:0510272765 14.09.2010	Defer Date:21.12.2010
	Decision :Committee decided to call for the firm for personal hearing on 21.12.2010. Accordingly, case was deferred for 21.12.2010.			

89	Case No.:4/26/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved									
	HQ File :01/82/050/00822/AM11/	RLA File :03/95/040/00467/AM11/	Lic.No/Date:0310592325 14.09.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Guaiacol 2 Methoxy Phenol (purity min: 99%)</td><td>1 Kg.</td><td>1.</td><td>Catechol</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol	1.00 kg									

90	Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:48/26/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/00866/AM11/	RLA File :03/94/040/00486/AM11/	Lic.No/Date:0310592897 17.09.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/52/2010-Ch.II dated 20.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Crotonaldehyde Min. 99%	1 KG.	1.	Denatured Ethyl Alcohol	1.70 kg

RA concerned may take further necessary action as per above decision of NC.

93	Case No.:49/26/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00867/AM11/	RLA File :09/24/040/00245/AM11/	Lic.No/Date:0910043540 17.09.2010	Defer Date:21.12.2010
	Decision :Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

94	Case No.:5/30/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00924/AM11/	RLA File :17/24/040/00064/AM09/	Lic.No/Date:1710003530 07.10.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of C&PC.			

95	Case No.:3/30/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/00922/AM11/	RLA File :05/24/040/00233/AM11/	Lic.No/Date:0510274511 08.10.2010	Defer Date:21.12.2010
	Decision : Committee decided to defer the case for 21.12.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

97	Case No.:3/34/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM11/	RLA File :03/94/040/00638/AM11/	Lic.No/Date:0310600646	Defer

		09.11.2010	Date:21.12.2010
Decision : Committee decided to defer case for 21.12.2010 for comments of Department of Pharmaceuticals.			

98	Case No.:1/34/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01007/AM11/	RLA File :09/24/040/00335/AM11/	Lic.No/Date:0910044198 10.11.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:4/34/82-ALC4/2010	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved									
	HQ File :01/82/050/01010/AM11/	RLA File :03/94/040/00669/AM11/	Lic.No/Date:0310600869 10.11.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/23/2007-Ch.II dated 05.03.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N Methyl Morpholine Oxide 50%</td><td>1 Kg.</td><td>1.</td><td>Morpholine</td><td>0.391 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N Methyl Morpholine Oxide 50%	1 Kg.	1.	Morpholine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
N Methyl Morpholine Oxide 50%	1 Kg.	1.	Morpholine	0.391 kg									
RA concerned may take further necessary action as per above decision of NC.													

100

Case No.:5/34/82-ALC4/2010	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved	
HQ File :01/82/050/01011/AM11/	RLA File :09/70/040/00123/AM11/	Lic.No/Date:0910044214 10.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Benzyl Chloroformate	0.92 kg
RA concerned may take further necessary action as per above decision of NC.				

101	Case No.:6/34/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
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HQ File :01/82/050/01012/AM11/	RLA File :09/24/040/00328/AM11/	Lic.No/Date:0910044225 10.11.2010
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Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg
		2.	Veratic Acid	0.56 kg
		3.	Methanol	0.45 kg
		4.	Toluene	0.57 kg
		5.	1,4-Dibromobutane	0.84 kg

RA concerned may take further necessary action as per above decision of NC.

102	Case No.:7/34/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01013/AM11/	RLA File :03/95/040/00643/AM11/	Lic.No/Date:0310600876 11.11.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of C&PC.			

103	Case No.:8/34/82-ALC4/2010	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01014/AM11/	RLA File :09/24/040/00293/AM11/	Lic.No/Date:0910044229 11.11.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:9/34/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Deferred
	HQ File :01/82/050/01015/AM11/	RLA File :02/24/040/00140/AM11/	Lic.No/Date:0210150395 11.11.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer the case for 18.01.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:10/34/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/82-ALC4/2010 23.11.2010	Status:Case Approved
	HQ File :01/82/050/01016/AM11/	RLA File :03/95/040/00600/AM11/	Lic.No/Date:0310601007 11.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010-Ch.II dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero MDEA (PIP) (Blends of 37% of Piperazine & 48% of Methyl Di Ethanol Amine)	1 Kg.	1.	Monomethyl Ethanolamine	0.309 kg
		2.	Ethylene Oxide	0.181 kg
		3.	Pipierazine Chips (Pure)	0.370 kg

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda - 1	M/s Aventis Pharma Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/00381/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No. 03/94/040/00134/AM10
Adv. Lic. No.0310530972 dated 28.07.2009	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the UOM of export item No.1 to read as “packs of 60s” UOM for export item No.2 to read as “packs of 20s” without any other change in the decision taken in 11/82 meeting held on 15.06.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda - 2	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/01075/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No. 34/24/040/00193/AM10
Adv. Lic. No.3410026297 dated 05.02.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Di Methyl Amino Propyl Chloride Hydrochloride 65% Solution in water” without any other change in the decision taken in 48/82 meeting held on 23.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda - 3	M/s Enaltek Labs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/162/00166/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No03/94/040/01133/AM09
Adv. Lic. No.0310514629 dated 03.04.2009	
Committee considered case and in light of written comments forwarded by Department of Pharmaceutical vide their O.M. No.35011/238/2009 PI(Norms) dated 28.01.2010 and in consultation with technical authority present	

in meeting, decided to amend the description of import items at Sl.No.1,2 and 5 as per details below without any other change in the decision taken in 46/10 meeting held on 09.02.2010.

Sl.No. of import items	Description
1.	Para Fluoro Benzaldehyde
2.	Debal-H
5.	Diethyl Methoxy Borane (DEMB)

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda - 4	M/s Enaltek Labs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/01001/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No03/94/040/00789/AM10
Adv. Lic. No.0310551405 dated 17.12.2009	
Committee considered case and in light of written comments forwarded by Department of Pharmaceutical vide their O.M. No.35011/238/2009 PI(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to amend the description of import items at Sl.No.1 to read as (S)-4-Chloro-3-Hydroxy Butyronitrile without any other change in the decision taken in 46/82 meeting held on 09.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda - 5	M/s Enaltek Labs Ltd.
Norms Committee Meeting No. 34/11	F.No.01/82/050/00948/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No03/94/040/00491/AM10
Adv. Lic. No.0310537347 dated 11.09.2009	
Committee considered case and in light of written comments forwarded by Department of Pharmaceutical vide their O.M. No.35011/238/2009 PI(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to amend the description of import items at Sl.No.1 to read as "2[3(S)-[3-[2-(7-Chloroquinoline-2-YL) Ethenyl]Phenyl]-3-Hydroxypropyl] Benzene-2-Propanol" and import item No.2 to read as "2-(1-Mercaptomethyl) Cyclopropyl) Acetic acid" without any other change in the decision taken in 46/82 meeting held on 09.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda - 6	M/s Alembic Ltd.
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Norms Committee Meeting No. 34/11	F.No.01/82/050/01290/AM10/DES-III
Meeting Date 23.11.2010	RLA F. No.34/24/040/00164/AM10
Adv. Lic. No.3410025977 dated 23.12.2009	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description and UOM of export product to read as "Azithromycin Step-3 – 1 KGA" and amendment in the description of import item No.2 and 7 to read as "Hydroxylamine Hydrochloride" and "Platinum Catalyst with Base of Activated Carbon" respectively without any other change in the decision taken in 2/82 meeting held on 13.04.2010. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda - 7	M/s Rossari Biotech Ltd., Mumbai
N C Meeting No. 34/11	F.No.01/82/50/01139/AM09/DES-III F.No.01/82/50/01139/AM09/DES-III
Meeting Date 23.11.2010	Adv. Lic. No.0310489633 dated 08.10.2008
Committee considered case and observed that there was a typographical error in recording the advance licence No. and date in 26/11 meeting held on 28.09.2010 and decided to amend the advance licence No. and date to read as "0310489633 dated 08.10.2008" without any other change in the above said decision of NC. RA concerned may take further necessary action as per above decision of NC.	